

(b) Question does not arise.

(c) Of the total 1779 HUDCO pattern flats in Shalimar Bagh, only 375 flats have yet to be completed. These will be ready for allotment by December, 1985.

Implementation of Seeds Act by States

3171. SHRI V. SOBHANADREES WARA RAO : Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to state :

(a) whether some States and Union Territories are not yet enforcing the provisions of Seeds Act passed in 1966 to ensure quality seeds to the farmers ;

(b) if so, the steps Government propose to take for implementation of the Seeds Act in these States ; and

(c) steps Government propose to take to produce and distribute quality seeds to the farmers in respect of rice, wheat, cotton, pulses and oilseeds etc.

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT (SHRI CHANDULAL CHANDRAKAR) : (a) Some of the provisions of the Seeds Act, 1966 come into force in the whole of India in September, 1968 and the remaining provisions came into force in the October, 1969. Majority of the States/Union Territories where the size of the seed trade is sufficiently large have developed their own infrastructure for enforcing the provisions of the Seeds Act. However, there are some States/Union Territories such as Andaman and Nicobar Islands, Arunachal Pradesh, Chandigarh, Dadra & Nagar Haveli, Lakshadweep, Meghalaya, Manipur, Mizoram and Nagaland where seed distribution is very little and the same is mainly done by the Department of Agriculture itself and hence they have not felt the need of setting up a seed law enforcement organisation.

(b) The progress of the seed law enforcement is being constantly monitored and all the State Governments/Union Territories have been advised to appoint

sufficient number of Seed Inspectors, to establish Seed Testing Laboratories and to appoint notified Seed Analysts in these laboratories. Various State seed testing laboratories have been strengthened during the Sixth Five Year Plan and there is a provision for strengthening of more State seed testing laboratories in the Seventh Five Year Plan.

(c) The Government of India have already taken number of steps to increase the production and distribution of the quality seed to the farmers in respect of rice, wheat, cotton, pulses and oilseeds etc. The main steps are—launching of the National Seeds Project in collaboration with World Bank, creation of the sufficient seed processing facilities, scientific storage facilities and strengthening of the infrastructure for production of breeder seeds in Agricultural Universities and ICAR institutions. Close monitoring of the production as well as distribution of the seeds is also being done.

Agitation Notice by F.C.I. Employees Union

3172. SHRI KALI PRASAD PANDEY :
SHRI AMAR ROYPRADHAN :

Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether the Food Corporation of India Employees Union has given agitation notice on 16 July, 1985 for commencing the agitation from 19 August, 1985 onwards ;

(b) if so, details of the demands and the reaction of Government on each of the demand ;

(c) whether Government are taking any steps to discuss/negotiate on the demand character of the Union ; and

(d) if not, what alternative steps are being taken to sort out these demands ?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDRA SINGH) : (a) Yes, Sir.